## 6. Recreation

For organizing sports/games, social and cultural activities for workers and their families following provisions are there:-

- (i) For purchase of sports gear, 75% of cultural cost subject to the maximum ₹ 10,000/- in a financial year.
- (ii) For organization of sports/games/tournaments activities by the Department, 75% of the cost subject to maximum ₹ 40,000/- per tournament in a financial year.
- (iii) Provision for celebration of three national festivals ₹ 2,500/- per function subject to maximum ₹ 7,500/- in a financial year.
- (iv) Provision for celebration of seven social functions ₹ 2,000/- per function subject to maximum ₹ 14,000/- in a financial year.
- (v) ₹ 10,000/- for purchase of colour T.V. set and ₹ 4,000/- for Black and White T.V. sets to the mine managements to be placed at workers colony.
- (vi) Provision of dish antenna to the mine management subject to the maximum of ₹ 30,000/-.

Statement-III

Budget Estimates and Expenditure under all welfares Schemes for the Last two
years and Current year under Beedi Worker Welfare Fund

Fund	Sub-Head	2012-13		2013-14		2014-15	
		BE	Exp.	BE	Exp.	BE	Exp.
100							(01/2015)
BWWF	Health	701281	748866	782291	793203	837550	716578
	Education	857395	763840	825904	625586	825904	680922
2230	Recreation	2513	1829	2152	1421	2237	1222
	Housing	524805	431506	522316	217628	522346	157188
i de la companya de l	Total	2085994	1946041	2132663	1637838	2188037	1565910

## Implementation of Majithia Wage Board recommendations

†1059. SHRI NARESH AGRAWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the recommendations of Majithia Board set up to review the pay structure of journalists have not been implemented even after a lapse of several years;

<sup>†</sup>Original notice of the question was received in Hindi.

- (b) if so, whether Government will take any steps to get it implemented;
- (c) if not, the reasons therefor, and
- (d) whether Government would take any action against the proprietors of newspapers who disregarded the recommendations of the Board and the orders of the Supreme Court?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Government had notified the recommendations of the Majithia Wage Boards for working journalist and non-journalist newspaper employees on 11th November, 2011 subject to the decision of the Hon'ble Supreme Court in Writ Petition (Civil) No. 246 of 2011 in the matter of ABP Pvt. Ltd. and another vs. the Union of India and others. The Hon'ble Supreme Court vide its judgment dated 7th February, 2014 in the said case has upheld the recommendations of the Majithia Wage Boards. The said judgment of the Hon'ble Supreme Court was circulated to all State Governments/Union Territory Administration on 14th March, 2014 with the directions to implement it since the responsibility lies with them. A Central Level Monitoring Committee (CLMC) has been constituted by the Ministry to review the implementation of recommendations of the Wage Boards. Recently the Ministry has impressed upon all the Labour Ministers of the States and Union Territories to ensure implementation of Majithia Wage Board recommendations by sensitizing the Government machinery.

(d) As per the Working Journalists and Other Newspaper Employees (Condition of Service) and Miscellaneous Provisions Act, 1955, the State Government is the appropriate Government for the implementation of the Wage Board recommendations including recovery of the amount due to a newspaper employee from an employer.

## Unemployed registered in employment exchange

1060. SHRI D. KUPENDRA REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of unemployed and the rate of increase in unemployment in the country;
- (b) the State-wise details of educated, uneducated, skilled and unskilled unemployed persons registered in employment exchanges in the country as on date;
- (c) whether Government has identified avenues to provide employment to such persons;
- (d) if so, the areas so identified and the corresponding employment potential; and